

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 1168 OF 2017 IN
DFR NO. 3557 OF 2017

Dated: 9th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GMR Kamalanga Energy Limited

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Singh

Counsel for the Respondent(s) :

ORDER

[IA No. 1168 OF 2017 – For Delay in filing of Appeal]

The learned counsel, Mr. Hemant Singh, appearing for the Appellant prays for one week time to enable him to file better affidavit for explaining the delay in filing the Appeal.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

The learned counsel appearing for the Appellant is granted one week time to enable him to file better affidavit for explaining the delay in filing the Appeal. He may file the same on or before 17.01.2018.

List this matter on **31.01.2018**, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

tpd/vt